

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

**NOTIFICATION
(ORDERS BY THE GOVERNOR)**

Dated Shillong, the 14th September, 2022.

No.LJ(A)89/2021/104 - In exercise of powers conferred under sub- section (3) of Section 24 of the Code of Criminal Procedure Code, 1973 the Governor of Meghalaya is pleased to appoint the following advocate as Addl Public Prosecutor /Addl. Govt. Pleader, with immediate effect and until further orders:-

District	Name	Headquarter
South West Khasi Hills, Mawkyrwat.	Shri. Raplang Thangkhiew.	Shillong.

Sd/-
Secretary to the Govt. of Meghalaya
Law Department.

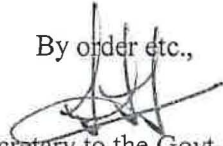
Memo.No.LJ(A) 89/2021/104 - A

Dated Shillong, the 14th September, 2022.

Copy forwarded to :-

1. The Advocate General, Meghalaya, High Court of Meghalaya, Shillong – 793001.
2. The Director of General of Police, Meghalaya, Shillong.
3. The Deputy Commissioner, Mawkyrwat
4. The District & Sessions Judge , Mawkyrwat
5. The Superintendent of Police , Mawkyrwat
6. The Accountant General (A&E) Meghalaya, Shillong-793001.
7. Person concerned. Charge report of assuming charge as Addl. Public Prosecutor/ Addl. Govt. Pleader along with contact No. should also be furnished to this Department. This appointment will be reviewed after every 6(six) months.
8. The Secretary, High Court Bar Association, Shillong.
9. The Secretary, Shillong Bar Association, Shillong.
10. The Director of Printing & Stationery, Meghalaya, Shillong for favour of publication of the notification in the next issue of the Meghalaya Gazette.
11. The Treasury Officer , Mawkyrwat District Treasury.
12. Law(B) Department
13. DEO. Law Department.
14. Guard File.

By order etc.,


Deputy Secretary to the Govt. of Meghalaya
Law (A) Department.